

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.08/(MAH)/2011
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2017

NAME OF THE PARTIES: Mr. Girish P. Lotia
V/s.
M/s. Rang Sharda Hotels Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Adv. Vinod J. Mehta i/b SD Tandon law Chambers	Adv. for Respondents	
2	Adv. Devendra Arora i/b. Thoduw law Associate.	Adv. for Petitioners	

ORDER

T.C.P. NO. 08/397, 398/NCLT/MB/2011

1. Ld. Representative of both the sides are present.

Contd. on Page ..2..

T.C.P. NO. 08/397, 398/NCLT/MB/2011

-2-

2. The offer from the side of the Petitioner for an amicable settlement was handed over to the Respondent. The Respondent, after some deliberation in the Court has stated to grant time to consider the settlement offer. For that purpose, the matter is adjourned with the condition that if before that date no settlement is arrived at, then the Petition shall be heard finally.

3. Now the matter is listed for final hearing on **5th April, 2017** with the consent of both the parties.

Dated: 06.03.2017

Sd/-

Shri M.K. Shrawat
Member (Judicial)